

**FORM A****PUBLIC ANNOUNCEMENT**

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
M/s KRIARJ ENTERTAINMENT PRIVATE LIMITED**

|     |                                                                                                                                      |                                                                                                                                                                               |
|-----|--------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | NAME OF CORPORATE DEBTOR                                                                                                             | KRIARJ ENTERTAINMENT PRIVATE LIMITED                                                                                                                                          |
| 2.  | DATE OF INCORPORATION OF CORPORATE DEBTOR                                                                                            | 26/03/2010                                                                                                                                                                    |
| 3.  | AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED                                                                   | REGISTRAR OF COMPANIES-DELHI                                                                                                                                                  |
| 4.  | CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR                                                    | U22121DL2010PTC200760                                                                                                                                                         |
| 5.  | ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR                                                   | B-56H RAJEEV COLONY GHALORI EXTENTION NEW DELHI -110096                                                                                                                       |
| 6.  | INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR                                                                          | <b>11 /02 / 2022</b>                                                                                                                                                          |
| 7.  | ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS                                                                           | <b>10 / 08 / 2022</b>                                                                                                                                                         |
| 8.  | NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL                                | <b>MAYA GUPTA</b><br><br><b>Reg. No.: IBBI/IPA-002/IP-N00363/2017-18/11061</b>                                                                                                |
| 9.  | ADDRESS AND EMAIL ADDRESS OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD                                       | Maya Gupta<br>R/o: 3685/7, Narang Colony, Tri Nagar, Delhi-110035<br>Email id: fcsmayagupta@gmail.com                                                                         |
| 10. | ADDRESS AND EMAIL ADDRESS TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL                                     | <b>Maya Gupta &amp; Associates</b><br>C/o: 701, Vikrant Tower, Rajendra Place, New Delhi-110008<br>Email id: <a href="mailto:cirp.kriarj@gmail.com">cirp.kriarj@gmail.com</a> |
| 11. | LAST DATE OF SUBMISSION OF CLAIMS                                                                                                    | <b>25/02/2022</b><br>(14 days from the date of commencement of CIRP)                                                                                                          |
| 12. | CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL | <b>None at Present</b>                                                                                                                                                        |
| 13. | NAMES OF INTERIM RESOLUTION PROFESSIONAL TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES OF EACH CLASS)     | <b>None at Present</b>                                                                                                                                                        |
| 14. | (A) RELEVANT FORMS AND<br><br>(B) DETAILS OF AUTHORIZED REPRESENTATIVE ARE AVAILABLE AT:                                             | a) Forms are available at following Web link:<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>b) <b>None at Present</b>             |

*Maya Gupta*

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s KRIARJ ENTERTAINMENT PRIVATE LIMITED on 11/02/2022 in C.P. No. IB-1804(ND)/2019.

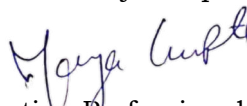
The creditors of M/s KRIARJ ENTERTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 25/02/2022, to the interim resolution professional at the address mentioned **against item 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 14.02.2022

Place: New Delhi

Maya Gupta  
  
Interim Resolution Professional  
**Reg. No. IBBI/PA-002/IP-N00363/2017-18/11061**





## फॉर्म ए

## जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

## मे. क्रिअर्ज एन्टरटेन्मेंट प्रा. लि.च्या धनकर्जाचे लक्ष वेधण्याकरिता

## संबंधित तपशील

|     |                                                                                                                                                  |                                                                                                                                             |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|
| १.  | कॉर्पोरेट कर्जदाराचे नाव                                                                                                                         | क्रिअर्ज एन्टरटेन्मेंट प्रा. लि.                                                                                                            |
| २.  | कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक                                                                                                          | २६.०३.२०१०                                                                                                                                  |
| ३.  | प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नॉंदणीकरण झाले                                                                               | कंपनी निबंधक - दिल्ली                                                                                                                       |
| ४.  | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्रमांक                                                                          | U22121DL2010PTC200760                                                                                                                       |
| ५.  | कॉर्पोरेट कर्जदाराच्या नॉंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता                                                           | बी-५६-एच, राजीव कॉलनी, घोरी एक्सटेंशन, नवी दिल्ली - ११००९६.                                                                                 |
| ६.  | कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक                                                                                   | ११.०२.२०२२                                                                                                                                  |
| ७.  | दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक                                                                                             | १०.०८.२०२२                                                                                                                                  |
| ८.  | ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नॉंदणीकरण क्रमांक                                                           | नाव: माया गुप्ता<br>नॉंद. क्र.: IBBI/PA-002/IP-N00363/2017-18/11061                                                                         |
| ९.  | मंडळाकडे नॉंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल                                                                         | माया गुप्ता<br>राहणार: ३६८५/७, नारंग कॉलनी, त्रि नगर, दिल्ली-११००३५. ईमेल: fcsmayagupta@gmail.com                                           |
| १०. | अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल                                                                            | माया गुप्ता ऑफ असेसिएट्स<br>द्वारा: ७०१, विक्रम टॉवर, राजेंद्र प्लेस, नवी दिल्ली - ११०००८.<br>ईमेल: cirp.kriarj@gmail.com                   |
| ११. | दावे सादर करण्याचा अंतिम दिनांक                                                                                                                  | २५.०२.२०२२ (सीआयआरपी सुरू झाल्याच्या दिनांकापासून १४ दिवस)                                                                                  |
| १२. | अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये कर्जदारांचे वर्ग, जर असल्यास.                     | सध्या नाही                                                                                                                                  |
| १३. | वर्गांमध्ये कर्जदाराचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे) | सध्या नाही                                                                                                                                  |
| १४. | (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल :                                                                                  | (अ) अर्ज वेब लिंक: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> येथे उपलब्ध आहेत.<br>(ब) सध्या नाही. |

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, नवी दिल्ली यांनी सी.पी. क्र. आयबी-१८०४(एनबी)/२०१९मध्ये दिनांक ११.०२.२०२२ रोजी मे. क्रिअर्ज एन्टरटेन्मेंट प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

मे. क्रिअर्ज एन्टरटेन्मेंट प्रायव्हेट लिमिटेडच्या धनकर्जा याद्वारे त्यांचे दावे पुराव्यासह २५ फेब्रुवारी, २०२२ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नॉंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वितीय घनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासह दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व घनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

दिनांक: १४ फेब्रुवारी, २०२२

ठिकाण: नवी दिल्ली

अंतरिम ठराव

नॉंद. क्र. IBBI/PA-002/IP-N00363/2017-18



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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s KRIARJ ENTERTAINMENT PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|     |                                                                                                                                       |                                                                                                                                                                              |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of corporate debtor                                                                                                              | KRIARJ ENTERTAINMENT PVT. LTD.                                                                                                                                               |
| 2.  | Date of incorporation of corporate debtor                                                                                             | 26/03/2010                                                                                                                                                                   |
| 3.  | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies-Delhi                                                                                                                                                 |
| 4.  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U22121DL2010PTC200760                                                                                                                                                        |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor                                                    | B-56-H, Rajeev Colony, Ghalori Extension, New Delhi -110096                                                                                                                  |
| 6.  | Insolvency commencement date in respect of corporate debtor                                                                           | 11/02/2022                                                                                                                                                                   |
| 7.  | Estimated date of closure of insolvency resolution process                                                                            | 10/08/2022                                                                                                                                                                   |
| 8.  | Name and registration number of the insolvency professional acting as resolution professional                                         | <b>Name: MAYA GUPTA</b><br><b>Reg No: IBBI/PA-002/IP-N00363/2017-18/11061</b>                                                                                                |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Maya Gupta<br>R/o: 3685/7, Narang Colony, Tri Nagar, Delhi-110035<br>Email: <a href="mailto:fcsmayagupta@gmail.com">fcsmayagupta@gmail.com</a>                               |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>Maya Gupta &amp; Associates</b><br>C/o: 701, Vikrant Tower, Rajendra Place, New Delhi - 110008<br>Email: <a href="mailto:cirp.kriarj@gmail.com">cirp.kriarj@gmail.com</a> |
| 11. | Last date for submission of claims                                                                                                    | 25/02/2022 (14 days from the date of commencement of CIRP)                                                                                                                   |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | <b>None at Present</b>                                                                                                                                                       |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | <b>None at Present</b>                                                                                                                                                       |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at                                                  | a) Forms are available at following Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>(b) <b>None at Present</b>              |

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/s KRIARJ ENTERTAINMENT PRIVATE LIMITED on 11/02/2022 in C.P. No. IB-1804(ND)/2019.

The creditors of M/s KRIARJ ENTERTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 25/02/2022, to the interim resolution professional at the address mentioned **against item 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 14<sup>th</sup> February, 2022

Place: New Delhi

Interim Resolution Professional

Reg. No. IBBI/PA-002/IP-N00363/2017-18/11061





(Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s KRIARJ ENTERTAINMENT PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|     |                                                                                                                                       |                                                                                                                                                                              |
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| 1.  | Name of corporate debtor                                                                                                              | KRIARJ ENTERTAINMENT PVT. LTD.                                                                                                                                               |
| 2.  | Date of incorporation of corporate debtor                                                                                             | 26/03/2010                                                                                                                                                                   |
| 3.  | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies-Delhi                                                                                                                                                 |
| 4.  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U22121DL2010PTC200760                                                                                                                                                        |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor                                                    | B-56-H, Rajeev Colony, Ghalori Extension, New Delhi -110096                                                                                                                  |
| 6.  | Insolvency commencement date in respect of corporate debtor                                                                           | <b>11/02/2022</b>                                                                                                                                                            |
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| 11. | Last date for submission of claims                                                                                                    | <b>25/02/2022</b> (14 days from the date of commencement of CIRP)                                                                                                            |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | <b>None at Present</b>                                                                                                                                                       |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | <b>None at Present</b>                                                                                                                                                       |
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Date: 14<sup>th</sup> February, 2022

Place: New Delhi

Interim Resolution Professional

Reg. No. IBBI/PA-002/IP-N00363/2017-18/11061



**"IMPORTANT"**

Whilst care is taken prior to acceptance of

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**RELEVANT PARTICULARS**

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| 8.  | Name and registration number of the insolvency professional acting as resolution professional                                         | <b>Name: MAYA GUPTA</b><br><b>Reg No: IBBI/PA-002/IP-N00363/2017-18/11061</b>                                                                                                |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Maya Gupta<br>R/o: 3685/7, Narang Colony, Tri Nagar, Delhi-110035<br>Email: <a href="mailto:fcsmayagupta@gmail.com">fcsmayagupta@gmail.com</a>                               |
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**Date: 14<sup>th</sup> February, 2022**

**Place: New Delhi**

Interim Resolution Professional

**Reg. No. IBBI/PA-002/IP-N00363/2017-18/11061**